

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 102

IA No. 968/2024  
in  
CP(IB) No. 88/Chd/Hry/2021  
(Admitted)

**IN THE MATTER OF:**

Sandeep Gupta, PG  
Richa Industries Ltd.

...Petitioner

**Under Section:** 94 and 112 IBC 2016

**Order delivered on 21.05.2024**

**CORAM:**

**SH. D. ARVIND**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Applicant in IA No. 968/2024 : Mr. Raghav Kakkar, Advocate  
For the Creditors/Bank: None

**ORDER**

**IA No. 968/2024**

Affidavit of service has been filed by Ld. Counsel for the applicant vide Diary No. 01315/1 dated 09.05.2024. The same is taken on record. It is mentioned in the affidavit that all the creditors/banks had been served through email on 04.05.2024 and most of them participated in the meeting of the Committee of Creditors. Today, there is no representation on behalf of any of the creditor. Let the matter be listed for consideration on 10.06.2024.

Sd/-

**(D. ARVIND)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**